

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 2743**  
ANSWERED ON 22.12.2022

**SETTING UP OF SOLAR POWER STATION**

2743. SHRIMATI SANGEETA AZAD

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether there is any plan/policy to run various Government undertakings/offices located in Azamgarh district of Uttar Pradesh only on solar power;
- (b) if so, the details thereof;
- (c) whether there is any plan/policy devised for the common people to set up solar power station on their land; and
- (d) if so, the details thereof?

**ANSWER**

**THE MINISTER OF NEW & RENEWABLE ENERGY AND POWER**

**(SHRI R.K. SINGH)**

(a) & (b) The Ministry of New and Renewable Energy has been pursuing with other Central Ministries and State Governments for installing rooftop solar projects at Government buildings. However, the Ministry has not prepared any plan/policy specifically to run various Government undertakings/ offices located in Azamgarh district of Uttar Pradesh only on solar power.

However, the Government of Uttar Pradesh has issued Uttar Pradesh Solar Energy Policy - 2022 having provisions for installation of rooftop solar including on Government buildings. Relevant portion of the Policy is given at **Annexure**.

(c) & (d) The Ministry is presently implementing following schemes for the people to set up solar power plants on their roofs/land:

**(i) Rooftop Solar Programme Phase II**

Under this programme Central Financial Assistance (CFA) upto 40% of the benchmark cost is provided for installation of Rooftop Solar (RTS) projects upto 3 kW capacity and 20% for capacity beyond 3 kW and upto 10 kW for individual households in residential sector. For Group Housing Societies/Residential Welfare Associations (GHS/RWA), CFA is limited to 20% of the benchmark cost for installation of RTS plant of capacity upto 500 kW for supply of power to common facilities.

**(ii) PM-KUSUM Scheme**

Under Component A, of the PM-KUSUM Scheme solar power plants of capacity up to 2 MW can be setup on barren/fallow/marshy/cultivable land owned by farmers by an individual farmer or a group of farmers or co-operatives or panchayats or Farmer Producer Organizations (FPOs) or Water User Associations (WUAs). The power generated will be purchased by the local DISCOMs at a tariff determined by concerned State Electricity Regulatory Commission.

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**Annexure referred in reply to part (a) & (b) of the Lok Sabha Unstarred Question No. 2743 to be answered on 22.12.2022**

**Portion of Uttar Pradesh Solar Energy Policy -2022 having provisions for installation of rooftop solar on Government buildings**

“The Government of Uttar Pradesh shall promote deployment of rooftop solar photovoltaic plants for captive/self-consumption under Net metering arrangement on the office buildings of institutions as follows: -

a) State Government buildings/office buildings or premises under the control of the State Government/office buildings of the Government of India or other Provincial Government located in the State.

b) Government and non-government educational institutions of all categories, which are regulated by the regulatory bodies of the Central Government / State Government.

c) Net metering will not be allowed, in case above category institutions are operating in private rented building.

d) Example: - State government schools, colleges, technical institutions and universities, all public institutions hostels, training institutions, libraries and establishments of Indian Railways located in the state, research and development institutions, holiday homes, guest houses, Inspection buildings etc. which come under the purview of the government. Government Schools, Colleges, Government Hospitals, Jails, Private Educational Institutions like Schools, Colleges, Universities, Nursing colleges etc .

e) Installation of Rooftop solar photovoltaic plants through third party (RESCO mode) {Renewable Energy Supply Company} will be encouraged in these Institutes. In this arrangement power purchase agreement between consumer and Third Party (RESCO) will be executed and Net-Metering interconnection agreement between consumer and electricity Distribution Company will be executed.

f) Institutions can install rooftop solar plants in RESCO mode by themselves or in consultation with UPNEDA. Consultancy fee 3% cost of the plant and applicable GST/other tax will be payable to UPNEDA.”